

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Appeal No. 153/2017

IN THE MATTER OF:

SVJ Developers Pvt. Ltd.

Vs.

Registrar of Companies

.... Applicant/petitioner

.... Respondent

Order under Section 252(3) of the Companies Act

Order delivered on 22.01.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Sh. S.K. Mohapatra,
Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. S.K. Gaur, Adv.

For the Income Tax Deptt. : Ms. Easha Kadian, for Ms. Lakshmi Gurung,
Standing Counsel

For ROC : Mr. Manish Raj, Co. Prosecutor

ORDER

One last opportunity is granted to the respondents to file their replies. Let replies be now filed within two weeks with a copy in advance to the learned Company Secretary.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 26th February, 2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)